## CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

| Original Application No: 79/92  Transfar Application No:  |
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| Transfar Application No:  |
| DATE OF DECISION: JULY 27, 19   |
| B.A.R.C. Officers Assn. & Others Petitioner   |
| Shri Nesri, Advocate for the Petitioners  |
| Versus  |
| Department Of Atomic Energy,  |
| Shri V.S. Masurkar,  Advocate for the Respondent(s)  Shri Shankarnarayanan, Advocate for Private Respondents. |
| CORAM :   |
| The Hon'ble Shri B. S. Hegde, Member (J).   |

2. Whether it needs to be circulated to other Benches of

The Hon'ble Shri M. R. Kolhatkar, Member (A)

1. To be referred to the Reporter or not ?

the Tribunal ?

(B. S. HEGDE)

MEMBER (J).

# BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH.

### O.A. 99/92.

B.A.R.C. Officers Assn. & Others ... Applicant

Versus

Department Of Atomic Energy ... Respondents.

#### CORAM

- 1. Hon'ble Shri B. S. Hegde, Member (J).
- 2. Hon'ble Shri M. R. Kolhatkar, Member (A).

#### APPEARANCES

- 1. Shri Nesri, Counsel for the Applicant:
- 2. Shri V. S. Masurkar, Gounsel for the Respondents.
- Shri Shankarnarayanan, Counsel for Private Respondent.

#### ORAL JUDGEMENT

1.

DATED : JULY 27, 1994.

Per Hon'ble Shri B. S. Hegde, Member (J)

our attention to the circular issued by the Respondent
Department dated 05.12.1990 wherein the various categories
of accomodation are listed. Further, he states that the
department has changed the allotment rules by stating that
in respect of type 'D' residence, allotment hereinafter
will be made on the basis of ratio 1:1 based on the date
of drawal of pay relevant to type 'D' i.e. Pay Rs. 2,800/and date of entry into service. Accordingly, two separate
seniority lists will be prepared for the allotment year
1991 for consideration of allotment of type 'D' flats.
He further submits that prior to the issue of this circular,
the length of continuous service was alone taken into
consideration but the same has been changed. He also
draws our attention to the Office Memorandum issued by

The Learned Counsel for the Applicant draws

Skr.

Respondents vide dated 13.07.1994. Since they have formed a Committee to look into the various grievances of the employees and the Committee has been directed to submit a report within a period of three months, therefore, it is appropriate that the Committee may take into account any representation that may be made by an employee or group of employees in this behalf, before taking any decision in the matter.

- 2. In the light of the above, the Learned Counsel for the Respondents submits that this matter may be dealt with by the Committee comprehensively and thereafter can be disposed of by giving directions to the Respondents to ask the Committee to look into the grievances of the employees.
- that no useful purpose will be served by keeping the O.A. pending at this stage, having come to know that the department has already constituted a Committee to go into the matter. Accordingly, we dispose of the O.A. with a direction to the Respondents to take a final decision on the basis of the recommendations furnished by the Committee within a period of three months from the date of receipt of Committee's recommendations. However, the applicants are at liberty to approach this Tribunal, if their grievances are not met by the Committee or department, as they deem fit.
- 4. The Learned Counsel for the Applicant raised an objection that since he is challenging the vires of the existing rules, this case may be heard by giving priority. However, we find that such priority is not required to be given under the circumstances.

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The O.A. is disposed of with the above 5. directions but no order as to cost.

MRKelkethar ( M. R. KOLHATKAR )

MEMBER (A)

( B. S. HEGDE )

MEMBER (J).

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